

(10)

Central Administrative Tribunal
Principal Bench, New Delhi

C.P.No.743/2011 in O.A.No.1005/2004

Friday, this the 21st day of October 2011

Hon'ble Mr. M.L. Chauhan, Member (J)
Hon'ble Mrs. Manjulika Gautam, Member (A)

1. Shri L R Meena s/o late Shri G L Meena
r/o A-4/18, Jeevan Jyoti Apartments
Pitampura, New Delhi
2. Shri Telesphere Kujur s/o Shri J Kujur
R/o BD-913, Sarojini Nagar,
New Delhi

..Applicants

(By Advocate: Mr. K K Mishra for Dr. M P Raju)

Versus

1. Shri Sunil Mitra
Secretary, Revenue, Ministry of Finance
Department of Revenue,
North Block, New Delhi-1
2. Shri G S Narang
Chief Commissioner
Central Excise, Delhi Commissionerate
C R Building, I P Estate
New Delhi-2
3. Dr. Anoop K. Srivastava
Commissioner of Central Excise
Delhi-I, CR Building
I P Estate, New Delhi-2

..Respondents

(By Advocate: Ms. Sangita Rai for Mr. R V Sinha)

O R D E R (Oral)

Mr. M L Chauhan:

Learned proxy counsel for respondents has brought to our notice the compliance affidavit dated October 2011 thereby enclosing the order No.118/2011 dated 19.10.2011 and order dated 11.10.2011, whereby the benefit has been extended to the applicants from retrospective date.

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2. In view of what has been stated above, the present CP does not survive, which is accordingly disposed of. In case the applicants are still aggrieved by the aforesaid orders passed by the respondents, it will be open for them to file substantive OA, thereby challenging the validity of the said orders. Notices issued to the respondents are discharged. No costs.

(Mrs. Manjulika Gautam)
Member (A)

(M L Chauhan)
Member (J)

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